

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-77/PB/2022

IN THE MATTER OF:
M/s. Synergy Ventures

...PETITIONER

Vs.

Rudra Buildwell Projects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 19.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Shivam Kumar, Adv.
For the Respondent/Corporate Debtor :Mr. Akshat Gupta, Adv.

ORDER

It is submitted by the Ld. Counsel appearing for the parties that in IB-505/PB/2020 which was filed against the same Corporate Debtor i.e. Rudra Buildwell Projects Pvt. Ltd. The matter was heard and reserved on 03.05.2023. List this matter after the pronouncement of the order. List on **13.06.2023.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)